

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 410

IA/3892/ND/2022, IA/3901/ND/2022 IN IB/712/ND/2020

IN THE MATTER OF:

M/s Newgen Specialty Plastics Ltd.	...	Applicant
Versus		
M/s Dor tech Doors India PVt Ltd.	...	Respondent

Order under Section 9 Of IBC, 2016

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Income Tax Department : Mr. Kunal Sharma (Sr. Standing Counsel),
Ms. Zehra Khan (Jr. Standing Counsel),
Mr. Sushrut Meena, Advocates

For the IRP : Mr. Ahsan Ahmad, Adv. &
Mr. Rajesh Kumar Parakh, Adv.

ORDER

IA/3892/ND/2022

The application i.e. IA/3892/ND/2022 has been filed on behalf of IRP for restoring IA/3558/ND/2022 filed in CP IB/712/ND/2020 which was dismissed for default on 27.07.2022. The affidavit has been filed on behalf of the Ld. Counsel for the applicant stating that on 27.07.2022 he could not join the video conferencing due to technical issues, accordingly, the present application (IA/3558/ND/2022) was dismissed.

Taking into consideration, the present application has been filed immediately thereafter on 09.08.2022 for restoration of IA/3558/ND/2022, the present application stands allowed. Accordingly, IA/3558/ND/2022 stands restored.

IA/3558/ND/2022 has been filed on behalf of IRP for confirming the IRP Mr. Rajesh Kumar Parak as resolution professional. Taking into consideration, the same has been so approved by the CoC with 100% voting

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vide resolution dated 24.06.2022. Accordingly, the IA/3558/ND/2022 also stands allowed. IRP stands confirmed as RP.

IA stands disposed of.

IA/3901/ND/2022

Service affidavit has been filed along with tracking report which shows that respondent has been duly served by e mail and speed post, but despite that no one has appeared on behalf of the respondent No. 1 and 2.

Let bailable warrant in the sum of Rs. 10,000/- be issued and the same be sent to the concerned SHO of the area, who shall effect the same upon the respondent for securing the presence before this Tribunal on or before the next date of hearing.

Let the matter be fixed for arguments on **17.10.2022**.

The order shall be placed before the concerned SHO by the RP himself.

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**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

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**DHARMINDER SINGH
MEMBER (JUDICIAL)**